

TO BE PUBLISHED IN PART II SECTION 3(11) OF THE GAZETTE OF

GOVERNMENT OF INDIA  
CENTRAL BOARD OF DIRECT TAXES

NEW DELHI, the 20<sup>th</sup> November, 75

NOTIFICATION  
INCOME TAX.

No. 1154 (F.No. 261/41) 75-777: In exercise of the powers conferred by sub-section (1) of Section 122 of the Income-tax Act, 1961 (43 of 1961) of all other powers enabling it in that behalf and in partial modification of all previous notifications in this regard the Central Board of Direct Taxes hereby directs that the Appellate Assistant Commissioners of Income-tax, of the ranges specified in column 2 of the Schedule below shall perform their functions in respect of the person and income assessed to Income-tax or Super-tax in the Income-tax Circles/Wards and Districts specified in the corresponding entry in column 3 thereof:-

SCHEDULE

<u>S.No.</u>	<u>Range</u>	<u>Income-tax Circle/Wards &amp; Districts</u>
<u>1.</u>	<u>2.</u>	<u>3.</u>
1	'N' Range, New Delhi.	i) Distt. X(1), (2), (5), (6), (7), (8), (9), (10), (10) (Addl), (12) & (13), New Delhi. ii) Distt. VIII(15), (16), (17), (18) (19), & (19) (Addl), New Delhi. iii) Survey Circle-IV and Addl. Survey Circle-IV, New Delhi. iv) Distt. XI(1) & (2), New Delhi.
2	'N' Range, New Delhi.	i) Distt.-IV(1), (2), (3), (4), (5), (5) (Addl), (6), (6) (Addl) (7), (8), (8) (Addl), (9), (10) & (11), New Delhi. ii) Distt.-I(1), (1) (Addl), New Delhi. iii) Distt.-I, Wards A & B(1), N. Delhi. iv) Distt.-IV, wards A, B, C, D, & C(1), New Delhi. v) Distt.-IX, ward A, New Delhi.

Where an Income-tax Circle, Ward or District or part thereof stands transferred by this notification from one range to another range, appeals arising out of the assessments made in that Income-tax Circle, Ward or District or part thereof and pending immediately before the date of this notification before the Appellate Assistant Commissioner of Income-tax of the ranges from whom that Income-tax Circle, ward or District or part thereof is transferred shall from the date this notification takes effect be transferred to and dealt with by the Appellate Assistant Commissioner of the range to whom the said circle, ward or District or part thereof is transferred.

This notification shall take effect from 20-11-75

Under Secretary,  
Central Board of Direct Taxes.

'Koshal'

Explanatory note:

The amendment has become necessary consequent on creation of 2 new circles i.e. Distt.IV(8) Addl. & Addl. Survey Circle ~~IV~~, New Delhi.

(The above note does not form a part of the notification but is intended to be merely clarificatory)



U.S. C.B.D.T

Copy as usual:

I.T.C.C.